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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Registration O.A. No. 906 of 1988

Chabbi Nath ..... Applicant

Vs.

The Union of India & others..... Respondents.

Hon.D.S.Misra- AM  
Hon.G.S.Sharma-JM

The applicant in this case under section 19 of the Administrative Tribunals Act n<sup>o</sup>.XIII of 1985 is stated to have worked as a Casual Gangman <sup>& for want of sanction.</sup> from 31.3.1977 to 28.7.84 and services were terminated. He now claims ~~for~~ a direction for engaging him again as Gangman or Waterman and to be given the benefits of the letter No.220E/2-VII/EMC/Part-II dated 20.8.1987. of G.M. Northern Railway.

2. We have heard the learned counsel for the applicant. The applicant has not claimed any back wages or other advantages, except employment on the basis of his past services. We are, therefore, of the view that this petition can be finally disposed of at this stage. We accordingly direct the respondents that after examining the case of the applicant about his working of Casual Gangman in the past, they should consider him for ~~regular~~ <sup>on this basis</sup> the employment in the light of the directions issued by the General Manager, Northern Railway mentioned above expeditiously. The case is disposed of accordingly.

*J.M.*

*A.M.*

22.8.88/Sh.